

(c) A Committee under a Chief Engineer, CEA was constituted to investigate the above grid disturbance. The Committee while identifying the cause for triggering off the disturbance has suggested various remedial measures which include modification in the breaker fail protection scheme at Dadri 400 KV Sub-station, installation of shunt capacitors on priority, under frequency load shedding, free governor control of generating units and islanding of Singrauli units on house load etc. Implementations of these recommendations by the concerned organisations in the concerned states and the central public sector organizations is being monitored by the CEA.

### **Compensation to Indians**

\*9. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is true that the UN had settled all the claims of Indians under 'B' category in respect of compensation towards damages suffered by Indians or Indian companies during the Gulf war;

(b) whether it is also true that the UN had released compensation towards settlement of claims made by Indians in respect of death or injuries sustained during the war;

(c) if so, the detail thereof;

(d) whether there are any claims of Indians or Indian companies still pending with the UN; and

(e) if so, the details thereof and the steps being taken by the Government to settle the claims?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) Yes, Sir. The United Nations Compensation Commission (UNCC) has conveyed their decision in respect of all the 258 Category 'B' claims relating to injury/death sustained as a direct result of Iraq's invasion of Kuwait filed with the UNCC by the final deadline of 1.1.95.

(b) Yes, Sir. The UNCC has released a payment of US\$ 642.500 in respect of 167 successful Indian 'B' claims.

(c) Out of a total of 258 Indian Category 'B' claims, payment of US\$ 642.500 has been released in respect of 167 Category 'B' claims; the remainder of the 'B' claims were either rejected/found to be duplicate or transferred to Category 'C' by the UNCC. In respect of 28 'B' claims, additional medical/legal documents were required to be

produced to the UNCC.

(d) Yes, Sir. Indian Category A, C, D & E claims as well as Government of Indian's claim in Category 'F' are still pending settlement by the UNCC.

(e) Out of an approximate 1,46,000 claims filled in all categories, the UNCC have conveyed their decision only in respect of 60,320 Category 'A' claims (exgratia payment for departure from Kuwait/Iraq) and 258 Category 'B' claims. While payment for 167 successful 'B' claims has been released, the UNCC has yet to release the payment of US\$ 236.27 million in respect of 60,320 Category 'A' Indian claims approved for payment by them.

While it is the exclusive responsibility of the UNCC to examine and scrutinise claims and award payment to successful claimants, the Government of India have from time to time been impressing upon the Governing Council of the UNCC (comprising current members of the Security Council) to expedite settlement of Indian claims.

[Translation]

### **India-China Agreement on Terrorism**

\*10. SHRIMATI MAHENDRA KUMARI :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India and China have signed any agreement to counter terrorism;

(b) if so, the salient features thereof; and

(c) the time by which the agreement is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir.

(b) and (c). Does not arise.

[English]

### **Modernisation of Power Projects**

\*11. SHRI TARA SINGH :  
SHRI V. SREENIVASA PRASAD :

Will the Minister of POWER be pleased to state :